



## मानवाधिकार आयोग ने की गढ़चिरौली हमले की निंदा

जनसत्ता ब्यूरो  
नई दिल्ली, 2 मई।

महाराष्ट्र के गढ़चिरौली में बुधवार को 16 व्यक्तियों की नक्सली हमले में हत्या की राष्ट्रीय मानवाधिकार आयोग ने कड़ी निंदा की है। आयोग ने कहा कि कर्तव्य का निर्वाहन कर रहे सुरक्षाबलों पर इस तरह के हमलों को रोका जाना चाहिए क्योंकि ये घटनाएं मानवाधिकार का घोर उल्लंघन हैं।

आयोग ने बयान जारी कर कहा कि देश के मजबूत लोकतांत्रिक मूल्यों और संस्थाओं ने लोगों को भिन्न मत रखने की पर्याप्त स्वतंत्रता दी है और वे अहिंसक

तरीके से भी अपनी बात रख सकते हैं। खुद को सामाजिक, सांस्कृतिक और राजनीतिक जीवन की मुख्यधारा में शामिल कर सकते हैं।

इसके लिए किसी भी तरह का संघर्ष उस स्थिति में कोई मायने नहीं रखता जब वह हिंसक रूप लेता है। हिंसा से मानवाधिकार उल्लंघन होता है। आयोग की राय भी देश के लिए अपना बलिदान देने वालों की शहादत व्यर्थ नहीं जानी चाहिए। कायरतापूर्ण हमले की जितनी निंदा की जाए कम है। आयोग ने हताहतों के परिवारों को उचित सहायता दिए जाने का भी सुझाव दिया है।



**Pioneer, Delhi**

**Friday, 3rd May 2019; Page: 7**

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# NHRC condemns killing of 15 police personnel

**Mumbai:** Condemning Wednesday's landmine blast that left 15 commandos of the Gadchiroli police dead, the National Human Rights Commission (NHRC) on Thursday called for efforts to stop such attacks against security personnel "which are a grave violation of human rights".

"The country's strong democratic values and institutions provide enough space to people with divergent views to function through non-violent

means and to endear themselves to the mainstream of social, cultural and political life. Any struggle renders itself meaningless, the moment it turns violent, leading to grave violation of human rights," a statement issued by the NHRC said.

"The supreme sacrifice made by all those martyred in this dastardly and cowardly attack would not go in vain and the aggrieved families should be suitably compensated," the NHRC statement added. *PNS*



Ashok Bhan

# Open Letter to Governor

The NHRC way back in 1995 in its historical full commission judgment, headed by Justice Venkatchalia an eminent Jurist and former Chief Justice of India- held the systematic/ planned ethnic cleansing inflicted on Kashmiri Pandits by terrorists that forced them to exit their homeland as -Acts of akin to GENOCIDE. Recently on the recommendation of State Administration the MHA while banning the separatists outfits described ethnic cleansing and purging of KPs as the principal ground to seal and ban the separatists/terror outfits operating in Kashmir. The admission by State administration and MHA through Union Home Secretary in public domain, media, social media and otherwise makes it obligatory for the Governor, Satya Pal Malik to accede to the probe demand of KPs. The exiled Kashmiri Pandits beseech to appoint a high level commission of inquiry. KPs have a very strong grounds for this persistent demand.

There are very strong grounds legally and otherwise to set up a Commission of inquiry headed by a retired Supreme Court Judge to be assisted by DGP, Director IB, Director CBI and DG NIA

to probe into the heinous crimes of murders, loot, rapes, forcible land and properties grabbing of KPs and grabbing of Hindu religious endowments properties across the Valley.

This genuine demand of time bound probe is the least the State Administration can order instantly otherwise it will get blunted by political civil governments for their political proximity to all and sundry including the perpetrators of ethnic cleansing.

The subject of Jammu and Kashmir has become enveloped in a dense opacity with layer upon layer of distortions of history, self-serving myths and competing political interests. Peeling off these layers by revisiting history, without prejudice on the real issues involved, can only help in our search for a brighter tomorrow for Jammu and Kashmir.

The JK policy shall coordinate between what the country pursues as domestic policy qua J & K as GOI, on one hand and the treatment of J & K as an issue in Indo-Pak relations and in India's foreign policy in general. A coherent and effective policy on J & K

must bring all these components together in an internally consistent manner.

The return of the exiled community back to Kashmir Valley with pride, is a matter of enforcing the Indian Constitutionalism and the moral and political position on Kashmir nationally and internationally. It is important to restore and protect multiculturalism, plural ethos and secular identity of our great Nation and J & K State.

Return, restitution and retention of exiled KPs as a concentrated religious Hindu Community shall be the real test of the will of the central Govt. and Governor's administration. Kashmir imbroglio will not find any headway towards solution, unless KPs are rehabilitated and physically returned in the Valley and made part of every dialogue process as an important stake holder.

It is the constitutional and political duty of Govt. of India and the J & K Govt. to repatriate the entire exiled KP community back to their Homeland/ Valley of Kashmir with honor, decent living and pride.

It is the duty of Govt. of India and Governor's administration to get the reasons and circumstances of ethnic cleansing through death and destruction unleashed by militants probed and fix the responsibility for killings of innocent citizens, the genocide and exodus of KPs. In these modern times of democracy and enlightenment it is pitty that KPs are left to virtually extinct away from their roots engraved in the soil of Kashmir Valley for more than 5000 years.

The Governor rule gives all the statutory strength to JK Govt. to do justice to this illustrious community living as refugees in their own country for 30 years. It is hoped that Govt. of India shall revisit K-policy by demonstrating the political will and large heartedness in dealing with K-situation and liberally fund the return, rehabilitation, relief and security of KPs back in the homeland/ Kashmir valley.

KPs once again wish to remind you and through you the entire nation, what once former PM IK Gujral had stated "For the illustrious KP community, which has contributed a great deal in

shaping the nation building to a democratic, progressive and secular INDIA, if the coffers of the country are to be emptied for them still that would be lesser a price."

KPs beseech you sir as Governor to rise above the civil service advise/jargon while designing any package for return of KPs. The consultations with KP representatives becomes imperative for taking into account the entire gamut of the present and future problems.

KPs are a religious minority, it calls for due statutory recognition. Constitution of a State minority commission shall be one of the measure in this direction.

MHA being nodal ministry shall start a structured dialogue with KPs for designing a comprehensive time bound package for return and rehabilitation. It shall not take more than two to three years for its implementation.

KPs feel that if the exiled community is not repatriated back to homeland with dignity and pride now, then it shall be never. The yearning to return is almost electrified by your honest passion to set right the affairs of the State.

*(The author is Senior Advocate and Chairman Kashmir policy and strategy group)  
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## **Attack on security personnel should be stopped: NHRC**

**Published :** May 3, 2019, 6:17 am

*The Commission believes that such attacks against security personnel on duty should be stopped, which are a grave violation to human rights.*

*In a statement issued on May 2, the NHRC has stated, “The Commission believes that such attacks against security personnel on duty should be stopped, which are a grave violation to human rights.”*

**Mumbai:** Taking serious note of the killing of 15 police personnel and a civilian by Naxals in Gadchiroli in Maharashtra the National Human Rights Commission (NHRC) has condemned the act and has said that such attacks against on duty security personnel should be stopped.

In a statement issued on May 2, the NHRC has stated, “The Commission believes that such attacks against security personnel on duty should be stopped, which are a grave violation to human rights.”

It has stated that the NHRC condemns the killing of 15 Maharashtra, police personnel and a civilian driver in the Left Wing Extremism affected Kurkheda Tehsil of Gadchiroli district of Maharashtra yesterday on the 1st May 2019.

“The country’s strong democratic values and institutions provide enough space to people with divergent views to function through non-violent means and to endear themselves to the mainstream of social, cultural and political life,” read the statement.

It further said, “Any struggle renders itself meaningless, the moment it turns violent, leading to grave violation of human rights.”

National Human Rights Commission (NHRC) also said, “The supreme sacrifice made by all those martyred in this dastardly and cowardly attack would not go in vain and the aggrieved families should be suitably compensated.”

## **NHRC condemns killing of 15 police personnel**

Friday, 03 May 2019 | PNS | Mumbai

Condemning Wednesday's landmine blast that left 15 commandos of the Gadchiroli police dead, the National Human Rights Commission (NHRC) on Thursday called for efforts to stop such attacks against security personnel "which are a grave violation of human rights".

"The country's strong democratic values and institutions provide enough space to people with divergent views to function through non-violent means and to endear themselves to the mainstream of social, cultural and political life. Any struggle renders itself meaningless, the moment it turns violent, leading to grave violation of human rights," a statement issued by the NHRC said.

"The supreme sacrifice made by all those martyred in this dastardly and cowardly attack would not go in vain and the aggrieved families should be suitably compensated," the NHRC statement added.

## **Devidcourse**

### **Gadchiroli Naxal attack "grave violation to human rights" – NHRC**

Delhi India Updated: 02-05-2019 18:57 IST

The National Human Rights Commission (NHRC) on Thursday condemned the naxal attack in Gadchiroli which had claimed the lives of 15 police personnel and a driver. A private vehicle carrying 15 policemen, who were part of Quick Reaction Team (QRT) and the driver, were en-route from Kurkheda Police Station in Gadchiroli to PS Burada in north Gadchiroli when it was ambushed by a landmine blast triggered by Naxals on the afternoon of May 1.

Calling such attacks as the "grave violation to human rights," the commission stated: "The country's strong democratic values and institutions provide enough space to people with divergent views to function through non-violent means and to endear themselves to the mainstream of social, cultural and political life." It further advocated that the supreme sacrifice made by all those martyred should not go in vain and the aggrieved families should be suitably compensated.



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## **NHRC condemns killing of police personnel in Gadchiroli**

May 02, 2019

The National Human Rights Commission, NHRC has condemned killing of 15 police personnel and a civilian driver by the Naxals in Gadchiroli, Maharashtra yesterday. In a statement, NHRC said, the Commission believes that such attacks against security personnel on duty should be stopped, which are a grave violation to human rights.

It said, the supreme sacrifice made by all those martyred in this dastardly and cowardly attack would not go in vain and the aggrieved families should be suitably compensated.

## **Families of victims of naxal attack in Maha's Gadchiroli should be 'suitably compensation' NHRC**

*PTI* May 02, 2019 19:32 IST

New Delhi, May 2 (PTI) The National Human Rights Commission Thursday condemned the killing of police personnel and a civilian in a naxal attack in Maharashtra's Gadchiroli district and said the aggrieved families should be "suitably compensated".

Sixteen persons, including 15 policemen, were killed Wednesday after naxals blew up their vehicle in the district.

The commission, in a statement, also said it believes that such attacks against security personnel on duty should be stopped and such incidents were a grave violation of human rights.

"The National Human Rights Commission (NHRC) condemns the killing of 15 Maharashtra Police personnel and a civilian driver in the Left Wing Extremism-affected Kurkheda tehsil of Gadchiroli district of Maharashtra yesterday," the rights panel said.

The NHRC said the country's strong democratic values and institutions provide "enough space" to people with "divergent views" to function through non-violent means and to endear themselves to the mainstream of social, cultural and political life.

It said that "any struggle renders itself meaningless, the moment it turns violent, leading to grave violation of human rights".

The NHRC said the "supreme sacrifice: made by all those martyred in this dastardly and cowardly attack would not go in vain and that the aggrieved families should be suitably compensated".

## **Families of victims of naxal attack in Maha's Gadchiroli should be 'suitably compensation': NHRC**

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## **Families of victims of naxal attack in Maha's Gadchiroli should be 'suitably compensation': NHRC**

02 MAY 2019 Last Updated at 7:23 PM | SOURCE: PTI

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